

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-103**  
(IB)-73(PB)/2017  
New IA/1711/2024

**IN THE MATTER OF:**

M/s. Anant Overseas Pvt. Ltd.

**.....Applicant**

**Vs.**

M/s. Global Houseware Ltd.

**.....Respondent**

**SECTION**

U/s 9 of (IBC) in Liq.

**Order delivered on 15.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

**New IA/1711/2024:-**

This is the 21<sup>nd</sup> Progress Report for the quarter ended on 31.12.2023 filed by the Liquidator in terms of Regulation 15(1) of the IBBI (Liq. Process) Regulations, 2016. Heard the submissions made by the Ld. Counsel on behalf of the Liquidator. The 21<sup>nd</sup> Progress Report is taken on record with just exceptions. With these observations the present application i.e. New IA/1711/2024 is **disposed off**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**